

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PONDICHERRY EXTRACTION INDUSTRIES PRIVATE LIMITED

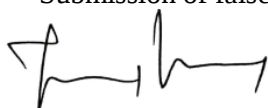
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Pondicherry Extraction Industries Private Limited.
2.	Date of incorporation of corporate debtor	21/01/1978
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pondicherry
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15143PY1978PTC000151
5.	Address of the registered office and principal office (if any) of corporate debtor	J. K. Towers First Floor, 100 Feet Road Pondicherry-605013, India.
6.	Insolvency commencement date in respect of corporate debtor	23.04.2021
7.	Estimated date of closure of insolvency resolution process	19.10.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manivannan. J IBBI/IPA-002/IP-N00534/2017-2018/11695
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No. 53B, 8/330, Vishalakshi Nagar, Fourth Cross Street, Santhosapuram, Chennai-600073, Tamil Nadu, India. Email: equitablelegal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	31, New No. 2, Old No.29, 02nd Floor, Nageswara Road, Nungambakkam, Chennai – 600034 Email: equitablelegal@gmail.com
11.	Last date for submission of claims	25.05.2021 (14 days from the date of publication of Form A)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://www.ibbi.gov.in/home/downloads Physical Address: Same as mentioned in Point No.10 Not Applicable

Notice is hereby given that the National Company Law Tribunal, Division Bench-I, Chennai has ordered the commencement of a corporate insolvency resolution process of Pondicherry Extraction Industries Private Limited on 23.04.2021

The creditors of Pondicherry Extraction Industries Private Limited, are hereby called upon to submit their claims with proof on or before 25.05.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at Present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Manivannan. J
IBBI/IPA-002/IP-N00534/2017-2018/11695
(Name and Signature of Interim Resolution Professional)
Date: 12.05.2021
Place: Chennai